

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00383/2018

Dated Friday the 16th day of March Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

M.Chelladurai,
S/o. S.Muthu,
No. 4/19, 5th Street,
East Banu Nagar,
Pudur, Ambattur,
Chennai 600053.Applicant

By Advocate M/s. R. Malaichamy

Vs

1. Union of India,
rep by the Secretary,
Defence Research and Development Organization,
DRDO Bhawan,
Rajaji Marg,
New Delhi 110105.
2. The Defence Secretary,
Ministry of Defence,
No. 101-A, South Block,
New Delhi 110011.
3. The Director,
Defence Research Development
Organization (DRDO),
Combat Vehicle Research and
Development Establishment (CVRDE),
Avadi, Chennai 600054.Respondents

By Advocate Mr. M. T. Arunan

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"i. To direct the respondents to grant gratuity (DCRG) and other service benefits to the applicant with interest applicable to GPF amount w.e.f. 01.08.2014; and

ii. To pass such further orders as this Hon'ble Tribunal may deem fit and proper."

2. It is submitted that the applicant had made a representation on 29.01.2018 and also sent a legal notice on 31.01.2018 for payment of gratuity, provisional pension and arrears, both of which are pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the 3rd respondent is directed to dispose of the representation and also the legal notice within a time limit to be stipulated by this Tribunal.

3. Therefore, to meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 3rd respondent to consider the representation of the applicant dt. 29.01.2018 at Annexure A5 along with the legal notice dt. 31.01.2018 at Annexure A6 in

accordance with law and pass a reasoned and speaking order thereon within a period of 12 weeks from the date of receipt of a certified copy of this order. All issues of law are kept open.

4. Mr. M.T.Aruman takes notice for the respondents.
5. OA is disposed of with the above direction at the admission stage.

(B. Bhamathi)
Member(A)
16.03.2018

SKSI